(b) and (c). Details are being worked out.

[Translation]

Rape Cases

596. SHRI C. JANGA REDDY : DR. A.K. PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of rape cases registered during the last three years yearwise and todate. State-wise and Union Territery-wise along with the number of cases out of these registered against the police;

(b) the number of cases in which prosecutions were launched and the number of cases in which culprits were convicted; and

(c) the percentage of Harijan and Adivasi Women among these victims of rape?

THE MINISTER OF STATE IN THE MINISTRY OF HOME **AFFAIRS** (SHRIMATI RAM DULARI SINHA) : (a) to (c). The Criminal Law (Amendment) Act, 1983 (43 of 1983) has amended the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 to make the law relating to rape more stringent. The implementation of the provisions of the Act falls within the sphere of the responsibility of the State Governments and Union Territories. The available information on the number of rape cases including rape cases registered against Police during the years 1982, 1983 and 1984 State-wise and Union Terrilorywise is given in Annexure-I. No separate data regarding rape cases registered against the Police and number of cases in which prosecutions were launched and the number of cases in which culprits were convicted is compiled on all India basis.

The information regarding number of cases of rape committed against Scheduled Castes/Schedule Tribes during the years 1982, 1983 and 1984 (State-wise and Union Territory-wise) is given in Annexure-II/III respectively.

ANNEXURE-I

Statement Showing the number of Cases of Rape in India During the years 1982, 1983 and 1984 (State-wise and Union Territory-wise).

Sl. No	o. States/UTs.	1982	1983	1984
1	2	3	4	5
STA	TES			
1.	Andhra Pradesh	245	309	199 Upto July 1984
2.	Assam	198	168	112 Upto June 1984
3.	Bihar	348	339	Not received
4.	Gujarat	97	89	140 ·
5.	Haryana	90	85	110 Upto Nov. 1984
6.	Himachal Pradesh	25	29	25
7.	Jammu and Kashmir	115	146	Not received
8.	Karnataka	60	85	97
9.	Kerala	78	103	124
10.	Madhaya Pradesh	1,113	1,221	1,138 Upto Oct. 84

S Written Answers

1	2	3	4	5
11.	Maharashtra	504	557	675
12.	Manipur	20	9	12
13.	Meghalaya	17	8	14
14.	Nagaland	9	8	2 Upto Nov. 1984
15.	Orissa	137	146	161 Upto Nov. 1984
16.	Punjab	53	5 6	56 Upto Nov. 1984
17.	Rajasthan	339	378	379
18.	Sikkim	4	4	7
19.	Tamil Nadu	169	191	169 Upto Sept. 1984
20.	Tripura	22	28	19
21.	Uttar Pradesh	773	700	833 Upto Nov. 1984
22.	West Bengal	489	488	Not received
	Total (States)	4,905	5,147	
U.T	8.	g p linion.		
23.	A. and N. Islands	_	4	4 Upto July 1984
24.	Arunachal Pradesh	6	8	7
25.	Chandigarh	5	3	_
26.	D. and N. Haveli	2	1	-
27.	Dhlhi	69	78	102
28.	Goa, Daman and Diu		10	7
29.	Lakshadweep		1	
30.	Mizoram	35	39	35
31.	Pondicherry	4	7 .	8
	Total U.Ts.	121	151	
	Grand total :	5,026	5,298	

NOTE : Figures may be treated as Peovisional.

ANNEXURE-II

Statement showing the number of cases of rape committed against Scheduled Castes during the years, 1982, 1983 and 1984 (Statewise and U. T.-wise).

SI. No	o. Name of State	No. of rape cases registered during			
	•	1982	1983	1984	
1	2	3	4	5	
STAT	res				
1.	Andhra Pradesh	17	25	12 (Upto Nov. 1983)	
2.	Bibar	97	87	83	

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1	2	3	4	5
3.	Gujarat	06	08	10
4.	Haryana	59	23	26
5.	Himachal Pradesh	02	0 3 ·	04
6.	Jammu and Kashmir	05	02	01 (Except Srinagar Dist.)
7.	Karnataka	06	09	13
8.	Kerala	07	18	11 (Upto August, 1984)
9.	Madhya Pradesh	148	183	200
10.	Maharashtra	48	35	39
11.	Orissa	11	07	09
12.	Punjab	08	67	10
13.	Rajashan	58	75	63
14.	Tamil Nada	0?	08	17 (Upto Nov. 1984,
15.	Тгірига	01	Nil	Nil
16.	Uttar Pradesh	152	148	176
17.	West Bengal	04	01	04 (Upto Nov. 1984,
U.1	ſs.			
1.	Delhi	01	Nil	Nill
2.	Goa, Daman and Din	01	Nil	Nil
3.	Pondicherry	02	01	Nil
	Total :	635	640	678

NOTE : Information in respect of States of Assam, Manipur, Meghalaya, Nagaland, Sikkim and Union Territories of Andaman and Nicobar A Islands, runachal Pradesh, Chandigarh, Dadra and Nagar Haveli Lakshadeep, Mizoram is 'NILS'.

ANNEXURE-III

Number of cases of rape against Members of Scheduled Tribes Committed by Members of Non-Scheduled Tribes based on data furnished by the State Government | UTs.

SI. No. State U.T.		Numb	Number of rape cases registered in			
		1982	1983	1984	upto	
1	2	3	4	5	<i>,</i> 6	
1.	Andhra Pradesh	11	8	16	September	
2.	Assam	Nil	Nil	Nil		
3.	Bihar	21	12	37		
4.	Gujarat	`2	7	9		

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1	2	3	4	5 6
5.	Himachal Pradesh	Nil	Nil	Nil
6.	Karnataka	1	Nil	Nil
7.	Kerala	2	4	8 April
8.	Madhya Pradesh	164	177	24 Nov.
9.	Maharashtra	20	20	Nil
10.	Manipur	Nil	Nil	Nil
11.	Mcghalaya	Nil	Nil	Nil
12.	Nagaland	Nil	Nil	Nil
13.	Orissa	15	8	15
14.	Rajasthan	14	19	11
15.	Sikkim	Nil	Nil	Nil
16.	Tamil Nadu	Nil	Nil	Nil
17.	Tripura	Nil	Nil	Nil
18.	Uttar Pradesh	Nil	Nil	Nil
19.	West Bengal	5	7	8 November
20.	A and N Islands	Nil	Nil	Nil
21.	Arunachal Pradesh	Nil	Nil	Nil
22.	Dadra and Nagar Haveli	Nil	Nil	Nil
23.	Goa, Daman and Diu	Nil	Nil	Nil
24.	Lakshadweep	Nil	Nil	Nil
25.	Mizoram	Nil	Nil	Nil
	Total :	255	262	128

NOTE: No data in respect of the States of Haryana, Punjab and Jammu and Kashmir and Union Territories of Delhi, Chandigarh and Pondicherry is compiled as the number of Scheduled Tribes are either non-existant or negligible.

[English]

Pak Nationals with Valid Visa

597. SHRI AJIT KUMAR SAHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Pak nationals with valid visa are allowed to fly to Delhi and Bombay and not Calcutta; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) and (b). In terms of the Indo-Pak Visa Agreement of 1974, Delhi and Bombay Airports are designated checkposts for entry of Pakistani nationals into India. Dum Dum Airport, Calcutta is not a designated checkpost for such entry. Similarly, under the same agreement, Indians can enter Pakistan only through specified checkposts.